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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 285/2023

SH. RAMESH CHANDER GUPTA & ANR.

..... Petitioners

Through: Mr. K.K. Manan, Senior Advocate

with Mr. Prashant Mendiratta, Ms. Supriya Manan, Mr. Luv Manan, Ms. Komal Vashisht and Mr. Ajit Singh,

Advocates

versus

STATE (NCT OF DELHI) & ANR.

..... Respondents

Through: Mr. Anand V. Khatri, ASC for the

State with SI Jyoti Joshi, P.S. G.K.-I,

Delhi

CORAM:

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

<u>ORDER</u>

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02.02.2023

CRL.M.A. 2662/2023 (exemption)

- 1. Allowed, subject to all just exceptions.
- 2. Application stands disposed of.

W.P.(CRL) 285/2023

- 3. The instant petition under Article 226/227 of the Constitution of India read with Section 482 of the Code of Criminal Procedure, 1973 has been filed on behalf of the petitioners seeking quashing of FIR No.131/2022 for offences punishable under Sections 354/506/509/34 of the Indian Penal Code, 1860 registered at Police Station Greater Kailash-I, New Delhi.
- 4. Issue notice. Mr. Anand V. Khatri, learned ASC accepts notice on





behalf of the State.

- 5. Issue notice to respondent no.2 through all permissible modes including electronically, on filing process fee within four weeks, returnable on 16.03.2023.
- 6. In the meanwhile, learned APP for the State also states that chargesheet will be filed within two weeks. Copy of the same be placed on record before next date of hearing.
- 7. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

FEBRUARY 2, 2023/ns